

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4130
ANSWERED ON:21.04.2010
COLLECTION OF NTFP FROM BRT SANCTUARY
Dhruvanarayana Shri R.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the State Government of Karnataka has sought permission from the Union Government for collection of Non-Timber Forest Products (NTFP) from BRT Wildlife Sanctuary by the Sholiga tribals;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) whether the collection of NTFP from the Sanctuary area by the tribals was banned earlier; and
- (d) if so, the details thereof and the the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH)

(a)& (b) A proposal from the Government of Karnataka requesting permission for collection of Non-Timber Forest Products (NTFP) from BRT Wildlife Sanctuary by the Sholiga tribals was received in the Ministry. Since, the ban on collection of Non-Timber Forest Products etc., has been imposed as per the direction of Hon'ble Supreme Court in Writ Petition (Civil) No.202/1995 dated 14th February, 2000, the State Chief Wildlife Warden was advised to approach Hon'ble Supreme Court for any relief.

(c)&(d) There was no ban on collection of NTFP from National Park & Sanctuaries before the order of Hon'ble Supreme Court passed on 14.2.2000 in Writ Petition (Civil) No. 202/95.